

ITEM NO.81

COURT NO.1

SECTION IV-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).11599/2024

(Arising out of impugned final judgment and order dated 22-04-2024 in WP No. 483/2023 passed by the High Court of Karnataka at Bengaluru)

MOHAMMED ENTERPRISES (TANZANIA) LTD.

Petitioner(s)

VERSUS

FAROOQ ALI KHAN & ORS.

Respondent(s)

(WITH IA No.118976/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 120952/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

WITH

SLP(C) No. 11095/2024 (IV-A)

(WITH IA No. 115050/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 17-05-2024 These petitions were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE J.B. PARDIWALA
HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s)

Mr. Mukul Rohatgi, Sr. Adv.
Dr. Abhishek Manu Singhvi, Sr. Adv.
Mr. Dhruv Mehta, Sr. Adv.
Mr. Kumar Saurabh Singh, Adv.
Mr. Aseem Chaturvedi, Adv.
Mr. Vishnu Shriram, Adv.
Mr. Arpit Kumar Singh, Adv.
Ms. Phalguni Nigam, Adv.
Ms. Pankhuri Jain, Adv.
For M/S. Khaitan & Co., AOR

Mr. Tushar Mehta, Solicitor General
Mr. Madhav Kanoria, Adv.
Ms. Srideepa Bhattacharyya, Adv.
Ms. Neha Shivhare, Adv.
Mr. Rohit Rahar, Adv.
For M/S. Cyril Amarchand Mangaldas, AOR

For Respondent(s) Mr. Parag P Tripathi, Sr. Adv.
Mr. Shailesh Madiyal, Sr. Adv.
Mr. Sivaramakrishnan Ms, Adv.
Mr. Shivam Singh, Adv.
Mr. Ishwar Singh, Adv.
Mr. Vinay N Kumar, Adv.
Mr. Vinay N Kumar, Adv.
Mr. Sahil Bhatia, Adv.
Ms. Harshita Choudey, Adv.
Ms. Harshita Choubey, Adv.
Ms. Kritika, Adv.
Mr. Gopal Singh, AOR

Mr. Rajshekhar Rao, Sr. Adv.
Mr. Divyanshu Rai, AOR
Mr. Naveen Hegde, Adv.
Mr. Ajay Shankar Rao, Adv.
Mr. Areeb Amanullah, Adv.
Mr. Vishal Sharma, Adv.
Ms. Taruna, Adv.

**UPON hearing the counsel the Court made the following
O R D E R**

- 1 Issue notice, returnable on 19 July 2024.
- 2 Mr Gopal Singh and Mr Divyanshu Rai, counsel, accept notice on behalf of the respondents, who are on caveat, and waive service.
- 3 Counter affidavit shall be filed within four weeks.
- 4 Pending further orders, there shall be a stay of the operation of the impugned judgment and order 22 April 2024 of the High Court of Karnataka in WP No 483 of 2023.
- 5 Any action hereafter shall abide by the outcome of these proceedings.

**(SANJAY KUMAR-I)
DEPUTY REGISTRAR**

**(POOJA SHARMA)
COURT MASTER**